

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1972-73 be taken into consideration."

*The motion was adopted.*

15.19 hrs.

ORISSA APPROPRIATION BILL\*,  
1973

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1972-73.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1972-73."

*The motion was adopted.*

SHRI K. R. GANESH: I introduce\*\* the Bill.

I beg to move†:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1972-73 be taken into consideration."

MR. DEPUTY-SPEAKER: We will take up clause by clause consideration.

The question is:

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. R. GANESH: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

That the Bill be passed."

*The motion was adopted.*

15.21 hrs.

[SHRI K. N. TIWARY in the Chair]

REFUGEE RELIEF TAXES (ABOLITION) BILL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Sir, I beg to move†:

"That the Bill further to amend the Indian Stamp Act, 1899, the

\*Published in Gazette of India Extraordinary Part II, Section 2, dated 28-3-73.

\*\*Introduced with the recommendation of the President.

†Moved with the recommendation of the President.